

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 5
IA No. 991/2022
And
CP (IB) No. 226/Chd/Pb/2022
Under 94, & 60(5) IBC 2016**

In the matter of:-

Suman Nanda, PG,
S. Nanda Industries Pvt. Ltd.

...Petitioner

Present through Video Conferencing:

Mr. Sandeep Suri, Advocate proxy counsel for Mr. Rakesh Sharma, Advocate for the petitioner in main CP and applicant in IA No.991/2022

IA No.991/2022

The present application has been filed for condonation of delay of 7 months in re-filing the main petition i.e. CP (IB) No.226/Chd/Pb/2022 by stating that the entire family of the applicant and applicant himself was suffering from Covid-19 pandemic. Considering the grounds mentioned in the application, which is supported by affidavit, and in the interest of justice, IA No.991/2022 is allowed and the delay of 7 months in re-filing the petition is condoned. Accordingly, IA No.991/2022 is disposed of.

CP (IB) No.226/Chd/Pb/2022

Let the compliance of Section 94(4) and (5) has been made by the petitioner before the next date of hearing. List the matter on 18.10.2022 for consideration.

Sd/-
**(Subrata Kumar Dash)
Member (Technical)**

Sd/-
**(Harnam Singh Thakur)
Member (Judicial)**

August 25, 2022
AV